

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18636/2019

(Arising out of impugned final judgment and order dated 09-04-2019 in RP No. 86/2019 passed by the National Consumers Disputes Redressal Commission, New Delhi)

ADMINISTRATOR SMT. TARA BAI DESAI CHARITABLE  
OPHTHALMIC TRUST HOSPITAL JODHPUR

Petitioner(s)

VERSUS

MANAGING DIRECTOR SUPREME ELEVATORS  
INDIA PVT. LTD & ORS.

Respondent(s)

( [ TO GO BEFORE THREE HON'BLE JUDGES ] )

WITH C.A. No. 109/2019

(IA No. 3011/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 9599/2019 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 1730/2020

(IA No. 4029/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 4032/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 10033/2019 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 1792/2019

(IA No. 7711/2019 - CLARIFICATION/DIRECTION  
IA No. 7713/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

C.A. No. 1791/2019

(IA No. 7842/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 7846/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

C.A. No. 1341/2019

(IA No. 9144/2019 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 11-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

**For Petitioner(s)**

Mr. Manu Mridul, Adv.  
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Mr. Nirav Shah, Adv.  
Ms. Pragya Gupta, Adv.  
Mr. Udit Gupta, Adv.  
Ms. Nishtha Goel, Adv.  
Mr. Anup Jain, Adv.  
Mr. Kanti Mohan, Adv.  
Ms. Kanti Pratap Singh, Adv.  
Mr. Anuj Jaiswal, Adv.  
Mr. Rajkumar Khangawal, Adv.  
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For M/S. Udit Kishan And Associates, AOR

**For Respondent(s)**

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Ms. Neetika Sharma, Adv.  
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For M/S. M. V. Kini & Associates, AOR

Mr. Ankit Anandraj Shah, AOR  
Mr. Tarun Arora, Adv.

Mr. Vaibhav Dang, Adv.  
Mr. Amrendra Kumar Mehta, AOR

UPON hearing the counsel the Court made the following  
O R D E R

List on 18<sup>th</sup> September, 2024.

In the lead matter i.e. SLP(Civil)No.18636 of 2019 the learned counsel for the petitioner will file a compilation of the decisions relied upon. Even the learned counsel for the respondents will also file a compilation of the decisions relied upon.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER